

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1833  
ANSWERED ON:01.12.2009  
REGISTRATION OF FIR  
Meghwal Shri Bharat Ram

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are report that FIRs are not registered in police stations in various parts of the country to fudge records and depict less crimerate;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Union Government in consultation with the State Governments proposes to initiate reforms in the process of lodging FIRs and help the common man in reporting crime to the Police; and
- (d) if so, the details thereof and the steps taken in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The section 154 of Criminal Procedure Code, 1973 inter alia provides that every information relating to the commission of a cognizable offence shall be entered in a book to be kept by such officer in such form as the State Government may prescribe in this behalf. As per the Seventh Schedule of the Constitution of India, "Public Order" and "Police are State subjects and it is primarily the responsibility of the State Government to maintain the Law and Order in the State and ensure that the provisions of Law are followed and take action against the erring police men.

(c) & (d): A Review Committee on Police Reforms was set up, which made 49 recommendations, which inter-alia included the recommendation viz. 'Free registration of Crime', which envisages that free registration should be encouraged and over dependence on crime statistics for performance evaluation of officers should be abjured. The Review Committee recommendations have been sent inter-alia to State Governments/UT Administrations for necessary action.